

(b) if so, what are the main points of the scheme?

THE MINISTER OF FINANCE/
वित्त मंत्री (SHRI Y. B. CHAVAN):
(a) and (b) A Statement is laid on the Table of the House.

STATEMENT

The Credit Guarantee Corporation of India Ltd. has extended the operation of the guarantee scheme to loans and other credit facilities provided to service cooperative societies which may be serving small scale industrial units with effect from October 1, 1971 under a new scheme viz. The Credit Guarantee Corporation of India (Service Cooperative Societies) Guarantee Scheme 1971. The salient features of the scheme are as under:—

1. *Eligible institutions*—Cooperative Societies which are not themselves engaged in any manufacturing, processing of other industrial activity, but are nevertheless assisting their members in carrying on such activity by arranging for the purchase and supply of raw materials, display and marketing of finished goods, procurement of orders, and sale of finished goods, are eligible under the scheme.

The credit institutions eligible to join the scheme at present are (a) all scheduled commercial banks anywhere in India and (b) State and Central cooperative banks in the States of Andhra Pradesh, Madhya Pradesh and Maharashtra and the Union Territory of Goa, Daman and Diu, which were at present eligible for the benefit of insurance cover under the provisions of the Deposit Insurance Corporation Act, 1961. The scheme will be extended to State and Central cooperative banks in other States and Union Territories as and when the necessary legislation is passed by the States/ Union Territories to extend the coverage of the Deposit Insurance Corporation Act to their territories.

2. *Guarantee Cover*—The Corporation will reimburse 75 per cent of the amount which may prove irrecoverable or Rs. 30,000 whichever

may be the lower, the remaining 25 per cent will be borne by the lending institution.

3. *Guarantee Fee*—A guarantee fee of half of one per cent per annum is charged.

Suitable safeguards have been provided in the Scheme so that the facilities are used for *bonafide* and productive purposes.

MANUFACTURE OF NYLON TEXTILE FILAMENT YARN

*54. SHRI B. C. PATTANAYAK:
Will the Minister of PETROLEUM AND CHEMICALS/ पेट्रोलियम और रसायन मंत्री be pleased to state:

(a) whether the Union Government have received any application from the Industrial Development Corporation of Orissa for the grant of an industrial licence for the manufacture of Nylon Textile Filament Yarn; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS/ पेट्रोलियम और रसायन मंत्रालय में उपमंत्री (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) This application, along with other applications received in response to the Government Press Note dated 5-7-1970, is under consideration of the Government.

VACATION OF BORDER VILLAGES BY PAKISTAN

*55. SHRI SITARAM JAIPURIA:
Will the Minister of DEFENCE/ रक्षा मंत्री be pleased to state:

(a) whether the attention of Government has been drawn to a news-item published in the 'Times of India' on the 9th October, 1971 stating that Pakistani villages near Chhamb border have been vacated;

(b) if so, what are the details thereof; and

(c) what is the reaction of the Government of India to such move by Pakistan?